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## The Assam Gazette

অসাধাৰণ

#### EXTRAORDINARY

প্ৰাপ্ত কতুৰিৰ দ্বাৰা প্ৰকাশিত

#### PUBLISHED BY AUTHORITY

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No. 71 Dispur, Friday, 29th November, 1980, 8th Agrahayana,

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

#### NOTIFICATION

The 29th November 1980

No.LGL.Part II,—The following Act made by the President and published in the Gazette of India Extraordinary Part II of Section I, dated 29th November, 1980 is republished for general information.

U. TAHBILDAR,
Secretary to the Govt. of Assam,
Legislative Department.

Name of Act

No. of Act

Date of assent.

The Assam Contingency Fund (Amendment) Act, 1980. President's Act No.6 of 1980. 27th November 1980.

# THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 1980

Enacted by the President in the Thirty-first Year of the Republic of India.

An

#### Act

further to amend the Assam Contingency Fund Act, 1950.

In exercise of the powers conferred by Section 3 of the Assam State Legislature (Delegation of Powers) Act, 1980, the 38 of 1980. President, is pleased to enact as follows:—

Short title, commencement and duration.

- 1. (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 1980.
  - (2) It shall come into force at once, and shall remain in force up to the 31st day of March, 1981.

Amendment of Section 3. 2. In the Assam Contingency Fund Act, 1950, to Section 3, the following proviso Assam Act shall be added, namely:—

Amendment of Section 3. 1950.

"Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1980, a further sum of ten crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund".

N. SANJIVA REDDÝ, President.

> R. V. S. PERI SASTRI, Secretary to the Govt of India.

#### Reasons for the enactment

Under articles 267 (2) and 283 (2) of the Constitution, the Assam Contingency Fund Act, 1950 was enacted providing for the establishment of a Contingency Fund of the State of Assam and to provide for advances to be made out of it for the purposes of meeting unforeseen expenditure. Under Section 3 of that Act, as amended, the corpus of the Fund is Rs. 5 crores. Of this, Rs. 4 11 crores had been drawn upon till the end of March, 1980 and, therefore, the residuary balance has become totally insufficient for meeting expenditure on unforeseen items especially those pertaining to law and order, rehabilitation of the people affected by disturbances, etc., and other post-budget commitments. To meet these, the Bill seeks to raise temporarily the corpus of the Fund to Rs. 15 crores until the 31st day of March, 1981.

2. In view of the urgency of the matter, it is not practicable to consult the Consultative Committee of Parliament on Assam Legislation. The measure is accordingly being enacted without reference to the Consultative Committee.

R. N. MALHOTRA,
Secy. to the Govt. of India,
Ministry of Finance
(Department of Economic Affairs).

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